

KARNATAKA LEGISLATIVE ASSEMBLY SIXTEENTH LEGISLATIVE ASSEMBLY SEVENTH SESSION

THE BASAVANABAGEWADI DEVELOPMENT AUTHORITY (AMENDMENT) BILL, 2025

(LA Bill No. 66 of 2025)

A Bill to amend the Basavanabagewadi Development Authority Act, 2024.

Whereas it is expedient to amend the Basavanabagewadi Development Authority Act, 2024 (Karnataka Act No.4 of 2025) for the purpose hereinafter appearing:

Be it enacted by the Karnataka state Legislature in the seventy sixth year of the Republic of India as follows:-

- **1. Short title and commencement.** (1) This Act may be called the Basavanabagewadi Development Authority (Amendment) Act, 2025.
 - (2) It shall come into force at once.
- **2. Amendment of section 3.-** In the Basavanabagewadi Development Authority Act, 2024 (Karnataka Act No.4 of 2025) in section 3, in sub-section (4), after clause (g), the following new clause shall be inserted, namely:-
- "(g-1) The members of the Karnataka Legislative Council representing a part or whole of the Basavanabagewadi, whose territorial constituency lies within the limits of the Authority–Ex-officio members".

STATEMENT OF OBJECTS AND REASONS

It is considered necessary to amend the Basavanabagewadi Development Authority Act, 2024 (Karnataka Act No.4 of 2025) to include the members of the Karnataka Legislative Council representing a part or whole of the Basavanabagewadi, whose territorial constituency lies within the limits of the Authority, as Ex-officio members, in the said Authority.

Hence, the Bill.

FINANCIAL MEMORANDUM

There is no extra expenditure involved in the proposed legislative measure, at this stage.

KRISHNA BYREGOWDA

Minister for Revenue

M.K. VISHALAKSHI

Secretary Karnataka Legislative Assembly

ANNEXURE

EXTRACT OF THE BASAVANABAGEWADI DEVELOPMENT AUTHORITY ACT, 2024 (KARNATAKA ACT NO.04 OF 2025)

XX XX XX

- **3.** Basavanabagewadi Development Authority.- (1) As soon as may be, after the commencement of this Act, there shall be constituted for the purposes of this Act, the authority called the Basavanabagewadi Development Authority.
 - (2) The Authority shall have its headquarters at Basavanabagewadi.
- (3) The Authority shall be a body corporate by the name aforesaid, having perpetual succession and a common seal with power to acquire, hold and dispose of property, both movable and immovable, and enter into contract, and shall by the said name sue and be sued.
 - (4) The Authority shall consist of the following members, namely: -
 - (a) The Minister in charge of Revenue shall be the Ex-officio Chairman
 - (b) The Minister in charge of Vijayapura District- Ex-officio Member.
 - (c) The Minister in charge of Kannada and Culture-Ex-officio Member.
 - (d) The Minister in charge of Tourism -Ex-officio Member.
 - (e) The Member of State Legislative Assembly representing Basavanabagewadi constituency-Ex-officio Member.
 - (f) The Member of State Legislative Assembly representing Muddebihal Assembly constituency Ex-officio Member.
 - (g) The Members of Lok Sabha representing a part or whole of the Basavanabagewadi, whose electoral constituency lie within the limits of it Ex-officio Member.
 - (h) The President, Basava Samithi, Basava Bhavna, BengaluruMember.
 - (i) The President, Akhila Bharath Veerashaiva, Mahasabha Bengaluru-Member.
 - (j) Not exceeding five persons nominated by the State Government, out of whom one person shall be a Civil Engineer or Architect with knowledge of temple Architecture.
 - (k) The Secretary to Government, Kannada and Culture Department Ex-officio Member.
 - (1) The Secretary to Government, Department of Tourism Ex-officio Member.
 - (m) The Secretary to Government, Revenue Department-Ex-officio Member.
 - (n) The Secretary to Government, Finance Department-Ex-officio Member.
 - (o) The Secretary to Government, Urban Development DepartmentEx-officio Member.
 - (p) The Deputy Commissioner of the Vijayapura District- Ex-officio Member.
 - (q) The Chief Executive Officer, Zilla Panchayat, Vijayapur -Ex-officio Member.
 - (r) The Commissioner of the Authority who shall be the-Member Secretary.
 - (s) The President Town Municipal Council of the Basavanabagewadi Exofficio Member.
 - (t) The Director of Department of Archaeology and Museums or his nominee not below the rank of Group A Officer Ex-officio Member.
 - (u) The Director of Municipal Administration or his nominee not below the rank of Group A officer of the Municipal Administration Ex-officio Member.
 - (v) The Director, Town and Country Planning or his not below the rank of nominee Assistant Director of Town Planning Ex-officio Member.
 - (w) The Vice-Chancellor of the Karnataka University, Dharwad Exofficio Member.
 - (x) The Vice-Chancellor of the Kannada University Hampi Exofficio Member.
- (5) The Chief Minister may nominate any Minister of the Cabinet as the Vice-Chairman of the Authority.

XX XX XX